NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP No. 115/Chd/HP/2018

Under Section 252(3) of the Companies Act, 2013

Nalka Fabrics Private Limited …Petitioner
Vs.
Registrar of Companies, Himachal Pradesh …..Respondent

Present: Mr. Anil Kumar Aggarwal, Advocate for petitioner.
Mr. Yogesh Putney, Senior Standing Counsel for Income Tax Department.
Mr. M.S. Pachouri, Registrar of Companies, Punjab & Chandigarh and Himachal Pradesh.

As per office report, the petitioner has filed affidavit of service along with balance sheets of the company for the financial years from 2003-04 to 2013-14 and 2017-18. Copies of the same have been supplied to the counsel for the Income Tax Department and also the Registrar of Companies, Himachal Pradesh.

The learned Senior Standing Counsel for the Income Tax Department has filed the report on behalf of Principal Commissioner of Income Tax, Railway Board Building, Shimla submitted by the Income Tax Officer, Ward-Baddi vide Diary No. 2596 dated 23.07.2018 stating therein that the company has not filed Income Tax Returns for any of the financial years and there is no record of the company available with the Income Tax Department.

Report of the Registrar of Companies, Himachal Pradesh has also been filed.

The learned counsel for the petitioner seeks time to place on record the share Transfer Deed by the previous shareholders and the affidavit

of both the alleged members of the company as to whether the company has complied with rest of the provisions of the Companies Act

Adjourned to 06.09.2018 for arguments. The compliance be made at least five days before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

(Pradeep R. Sethi)
Member (Technical)

July 26, 2018
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